

importance as also wild life interest;

(iii) Tourist centres of local importance visited only by domestic tourists.

It has also been suggested to the State Governments to indicate the priorities for developing the centres so selected, and the phasing of the expenditure over a period of 5 years.

Perspective plans have so far been received from only 17 State Governments/Union Territories. These plans will be discussed with the State Governments/Union Territories to determine which centres be taken up for development in the Central and State sectors depending upon the availability of resources.

Smuggled Articles lying Undisposed of

2897. SHRI DHIRENDRANATH BASU: Will the Minister of FINANCE be pleased to state:

(a) whether the smuggled articles unearthed during the last 12 months valuing over 12 crores of rupees are still being rotten at different godowns and lying undisposed of causing damage to articles to the tune of several crores of rupees; and

(b) if so, what steps Government propose to take to dispose of the goods without delay avoiding further damage or loss?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) Reports received by Government do not show that there has been any large scale damage to the smuggled goods, seized by the Customs authorities and kept by them in their godowns.

(b) Does not arise. However, all the necessary precautions to prevent damage to such goods are being taken by the Customs authorities. Besides,

perishable items are disposed of immediately after seizure to avoid any damage or deterioration of these goods.

Tax-exemption notifications issued by previous Government

2398. SHRI M. RAM GOPAL REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether thousands of tax exemption notifications were issued by the previous Government between January to March, 1977 to raise funds for election purposes;

(b) if so, the details thereof and the money involved; and

(c) the number of tax exemption notifications issued during the period April to October, 1977 and the amount involved as also full details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQARULLAH): (a) Under the Income-tax Act, 1961 tax exemption notifications are issued only in respect of charitable and religious institutions under section 10(23C) of the I.T. Act, 1961. The number of notifications issued between the period 1st January 1977 to 31st March, 1977, is 20. These notifications were not issued to raise funds for election purposes.

(b) The list of the notifications may be seen at Statement 'A' laid on the Table of the House. [Placed in Library. See No. LT-1249/77]. The charitable and religious institutions are generally exempt under section 11 of the I.T. Act, 1961. A notification under section 10(23C) of the I.T. Act, 1961 only enables them to be unfettered by the restrictions imposed by the provisions of sections 11, 12 and 13 of the I.T. Act, 1961. In view thereof it would not be possible to assess the money involved in these cases.

(c) The number of tax exemption notifications issued between the period April to October, 1977 are 80. A list of the notifications issued is at Statement 'B' laid on the Table of the House. [Placed in Library. See No. LT-1249/77]. As regards the amounts involved as also full details there of the answer to this is the same as in part (b) above.

आपात स्थिति के दौरान बन्दे गये छावनों में तस्करों आदि से बरामद बहुमूल्य वस्तुएं

2399. श्री ब्रज राज सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) आपात स्थिति के दौरान तस्करों, मुनाफाखोरों और चोरबाजारियों के यहाँ बन्दे गये छावनों में और उनके बैंक लाकरों को खोलने पर बरामद की गई उनकी बहुमूल्य वस्तुओं तथा अन्य सामग्रियों का ब्यौरा क्या है;

(ख) तस्करों से बरामद ऐसे धन, वस्तुओं अथवा आभूषणों और बहुमूल्य घातुओं का मूल्य क्या है और जो अग्नी सरकार के पास हैं और जो उनको वापिस लौटा दिया गया है ; और

(ग) सरकार उन व्यक्तियों के धन, वस्तुओं और बहुमूल्य वस्तुओं के बारे में क्या कार्यवाही कर रही है ?

वित्त मंत्रालय में राज्य मंत्री (जी. लतीफ अन्ध अजवाब) : (क) से (ग)

वर्ष 1975-76 तथा 1976-77 के दौरान आयकर अधिकारियों ने 6,206 मामलों में तलाशियाँ लेने तथा माल पकड़ने की कार्यवाहियों की जिनके कारण 4179 करोड़ २० के अधिक मूल्य की परिसम्पत्तियाँ पकड़ी गयीं। जिन व्यक्तियों के खिलाफ बिदेशी मुद्रा संरक्षण तथा तस्करी क्रियाकलाप निवारण अधिनियम के अधीन कार्यवाही की गई उनके बारे में फिलहाल उपलब्ध सूचना संलग्न विवरण में दिये गये अनुसार है।

तलाशी लेने के जिस मामले में बहुमूल्य परिसम्पत्तियाँ पकड़ी जाती हैं, उसमें पहली कार्यवाही यह की जाती है कि आयकर अधिनियम 1961 की धारा 132(5) के अन्तर्गत एक आदेश जारी किया जाता है कि जिसके जरिये अघोषित आय को मरसरी तौर पर निर्धारित किया जाता है तथा पकड़ी गयी परिसम्पत्तियों में से उतनी परिसम्पत्तियों को रोक दिया जाता है जिनसे विभिन्न प्रत्यक्ष कर अधिनियमों के अन्तर्गत कर की समग्र देनदारी की पूर्ति हो सके। इसके बाद नियमित कर-निर्धारण किये जाते हैं और कानून के अन्तर्गत आवश्यक कार्यवाही की जाती है जिसमें अर्थ-दण्ड नगाना/जहाँ कहीं आवश्यक हो, इस्तमाले की कार्यवाही करना भी शामिल है।

आपातस्थिति के दौरान पकड़े गये माल तथा सीमा शुल्क और स्वर्ण निर्यात अधिनियम के अन्तर्गत आगे की गयी कार्यवाही के सम्बन्ध में प्रश्न के भाग (क), (ख) तथा (ग) के बारे में सूचना एकत्र की जा रही है और सभा पटल पर रख दी जायगी।